

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 20 of 2012

Dated : 18th September, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

JSW Energy Ltd.

... Appellant(s)

Versus

**Maharashtra State Electricity
Distribution Co. Ltd. & Anr.**

....Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo

Counsel for the Respondent(s): Ms. Deepa Chavan
Mr. Suyash Mohan Guru for R-1

ORDER

We have heard the learned counsel for the Respondent for some time. The learned counsel for the Appellant is directed to file the comprehensive Written Submissions on or before 01.10.2013 after serving copy on the other side. Thereafter, the learned counsel for the Respondent is directed to file her reply comprehensive Written Submissions on or before 03.10.2013 after serving copy on the other side.

Post the matter for further hearing on **04.10.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/vs